

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 360/2024

IN THE MATTER OF:

News Item titled "Felling of 234 trees on century-old college campus distresses many in Kashmir" appearing in The Hindu dated 22.03.2024".

IN THE MATTER OF: Response for an on behalf of Srinagar Municipal Corporation in the above titled O.A No. 360/2024.

MAY IT PLEASE YOUR LORDSHIP: -

The respondent Corporation herein humbly submit as under:

1. That, in compliance with the directions contained in Point No. 9 of the Order dated 15.05.2025 passed by the Hon'ble National Green Tribunal in Original Application No. 360/2024, it is respectfully submitted that as per available records, no permission for cutting, felling, or removal of trees has been accorded by "The Tree Authority" Srinagar Municipal Corporation, during the period from financial year 2020-21 to 2024-25 till date.
2. That, The Tree Authority constituted, under the provisions of the Jammu and Kashmir Municipal Corporation Act, 2000, has not granted any approval for removal of trees within the jurisdiction of Srinagar Municipal Corporation during the aforesaid period.
3. That, with regard to the prescribed format for submission of applications seeking permission for cutting, felling, or removal of trees, as well as fixation of applicable fee, the matter has already been submitted by Srinagar Municipal Corporation to the Government for consideration and approval. The same is presently under examination at the Government level.
4. That, Srinagar Municipal Corporation remains committed to ensuring strict compliance with the provisions of the Jammu and Kashmir Municipal Corporation Act, 2000, and all applicable environmental laws, and shall

Commissioner
Srinagar Municipal Corporation

implement the prescribed procedure immediately upon approval by the Government.

5. That the instant response is supported by duly sworn affidavit.

Srinagar

___/02/2026


Commissioner
Resident Corporation
Srinagar Municipal Corporation
through Counsel

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IN THE MATTER OF: Affidavit in support of the Response.

I, *Faz-lul-Haseeb (IAS)*, presently posted as Commissioner, Srinagar Municipal Corporation, do hereby solemnly affirm and declare on Oath as under: -

1. That the enclosed response has been drafted at my instance, as such, I am conversant with the facts as set out in the enclosed response.
2. That whatever has been stated in the enclosed response are true and correct, and based on the record perused by me, and nothing has been concealed therein.

Verification: -

Verified that the averments made in this affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed herein above.


Commissioner
Srinagar Municipal Corporation


Deputy Commissioner
Srinagar Municipal Corporation

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I, **Faz Lul Haseeb (IAS)**, in my capacity as the **Commissioner of Srinagar Municipal Corporation**, hereby authorize Shri Gautam Singh, Advocate Supreme Court of India, appearing in aforesaid original Application on behalf of the Respondent Corporation and for submission of reply/written arguments. The Said counsel is authorized to take following actions on behalf of respondent Corporation in the aforetitled original application.

- i. That the Counsel is authorized to prepare, sign, and submit the reply in response to the original application filed against the Srinagar Municipal Corporation.
- ii. That the Counsel is empowered to represent Srinagar Municipal Corporation in any hearings or proceedings before the National Green Tribunal, for the submission of the written arguments and evidence.
- iii. That I further confirm that this authorization includes any necessary and appropriate actions to effectively represent the interests of the Srinagar Municipal Corporation in the original application, as directed by the National Green Tribunal.
- iv. That I confirm that this authorization shall be effective from and will remain in full force and effect until the conclusion of the original application, unless revoked earlier in writing by me or the Department Of law Justice and Parliamentary Affairs.

Accepted/Advocate

Client


Faz Lul Haseeb (IAS)
Commissioner
Srinagar Municipal Corporation
 Srinagar Municipal Corporation